NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.146/2017

IN

CP No.218/2016

RT CP No.128/Chd/Hry/2017

In the matter of scheme of reduction of capital of:

Carrierbuilder.Com India Private Ltd.

...Petitioner Company.

Present: Mr. Ashok Juneja, Advocate with Mr.R.P.S.Khurana,

Practicing Company Secretary for petitioner.

Mr. D.K. Singh Official Liquidator and on behalf of Regional

Director, New Delhi, Ministry of Corporate Affairs.

As per the direction passed on 03.07.2017, the petitioners have filed

necessary documents as per the Index dated 01.08.2017. Let the same be taken on

record. The petitioner has also filed application in NCLT Form No.1 for dispensing

with the publication of notice in view of the Section 66 of the Companies Act, 2013

read with Rule 3(6) of NCLT (Procedure for Reduction of Share Capital) Rules, 2016.

Copy be supplied to the Official Liquidator representing the Regional Director, Ministry

of Corporate Affairs, New Delhi.

The learned counsel for the petitioner submits that there is no

Regulatory Authority, this being a listed company. With regard to the publication of

notice and notice to the creditors a prayer has been made for granting exemption on

the ground that their consents have been obtained but that contention cannot be

accepted because as per the list of creditors as on 03.07.2017 Annexure VI attached

documents with the index dated 01.08.2017, the creditors are the companies and

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there is no affidavit with regard to the consent. Even copy of the resolutions of the

Committee of Creditors have not been attached.

The petition be now listed on 11.01.2018. The notices in Form No.

RSC-3 be sent to all the secured and unsecured creditors by Speed Post by attaching

a copy of the application under Section 66 of the Act and also to make publication in

two newspapers in Form No.RSC-4 one in English 'Indian Express' and another in

Hindi 'Jansatta' both Delhi NCR Editions, immediately and file affidavit stating

compliance alongwith the postal receipts, Track Reports and copies of the newspaper

cuttings at least two days before the date fixed.

Sd/-

(Justice R.P. Nagrath)

Member(Judicial)

September 15, 2017